

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 1149 of 1999.

Allahabad this the 31st day of October, 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member-A.

Maikoo Lal Helper Khalasi,  
Ticket No. 7518, DSL/POH, Izzatnagar,  
Bareilly.

.....Applicant.

(By Advocate : Sri D.K. Singh)

Versus.

1. Union of India  
through General Manager,  
North Eastern Railway,  
Bareilly.
2. Deputy Chief Mechanical Engineer (Diesel),  
North Eastern Railway, Izzatnagar,  
Bareilly.
3. Samverg Karmik Prabhari (Mech)  
Izzatnagar, North Eastern Railway,  
Bareilly.
4. Sri P.K. Sharma  
Samverg Karmik Prabhari (Mech)  
North Eastern Railway  
Izzatnagar, District Bareilly.

.....Respondents.

(By Advocate : Sri S.K. Anwar)

O\_R\_D\_E\_R

(Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

List has been revised, none is present for the  
applicant. We have heard counsel for the respondents.

2. By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has challenged the order dated 16.01.1999 by which he was deprived of one set of privilege pass on conclusion of Disciplinary Proceedings. The charge against the applicant ~~was~~ regarding

unauthorised absence from duty without taking leave.  
The charge has been found proved. Very lenient  
punishment has been awarded which has been maintained  
by the appellate order dated 27.05.1999 filed as  
Annexure 3 to the written reply.

3. Considering the facts and circumstances, we do not  
find any good ground for interference by this Tribunal.  
The O.A. is accordingly dismissed with no order as to costs.

*D. Deon*  
Member-A.

*L*  
Vice-Chairman.

Manish/-